

# Rajasthan Value Added Tax (Second Amendment) Rules, 2010

[09 March 2010]

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## SCHEDULE 1 :- FORM VAT-07A

## Rajasthan Value Added Tax (Second Amendment) Rules, 2010

#### [09 March 2010]

Act, 2003 (Act No. 4 of 2003), the State section 99 of the Rajasthan Value Added Tax In exercise of the powers conferred by sthan Value Added tax Rules, 2006, namely. following rules further to amend the Raja Government hereby makes the:

### 1. Short title and commencement :-

Rajasthan Value Added tax (Second Amendment) Rules, 2010. (1) These rules may be called the (2) They shall come into force on the date of publication in the Official Gazette.

### 2. Amendment of rule 19 :-

as the said rules, 2006, hereinafter referred in In rule 19 of the Rajasthan Value Added Tax Rules, ssion "in Form VAT-10", the e Act" and before the expre expression "section 8 of th (i) in sub-rule (1), after the existing was less than rupees twenty thousand in the immediately preceding year, shall be expression "or whose net annual tax liability inserted. (ii) the existing sub-rule (1A) shall be substituted by the following, namely: "(1A) Every dealer other than those who, ssment under sub-section (2) of section 23 of the Act; or (i) has opted for quarterly asse ion fication issued under sub-sect n 3 or section 5 or under a noti (ii) has opted for payment of tax under sub-section (2) of sectio (3) of section 8 of the Act; or r sub-section (1) of section 73 of the Act, shall file, within nine months from the end of the (iii) has filed audit report unde relevant financial year, an annual return in form VAT-10A." (iii) the existing sub-rule (3) shall be substituted by the following, namely: stered dealer shall accompany, filed under sub-rule (1) by a regi "(3) The return required to be thorized bank as a proof of deposit of tax; (a) treasury receipt(s)/bank challan(s) of au II be signed and verified by sales in Form VAT-8A, and sha (b) statement of purchases in Form VAT-07A; and (c) statement of e it shall be deemed to be a cas e is not enclosed with the return, siness manager. If any of the abov the dealer himself or his bu of non filing of return." (iv) For the existing sub-rule (3-A) shall be substituted by the following, namely: "(3A) Every dealer other than those who, under sub-section (1) of section 73 of the Act; or (i) has filed audit report d in case of manufacturer, trading and T-10A, shall submit, the trading account an (ii) has filed annual return in form VA manufacturing account, and the profit and loss account, within nine months of the end of the year."

### 3. Amendment of rule 19A :-

In rule 19A of the said rules, (i) the existing sub-rule (1) shall be substituted by the following,

namely: "(1) Not withstanding any thing contained in rule 19, (2) of section 3 or section 5 or under a opted for payment of tax under sub-section (i) every dealer other than those who has of der sub-section (3) of section 8 of the Act; may file return referred to in sub-section (1) of section 21 notification issued un 10 for each quarter within forty five days of the end of the quarter. the Act electronically, in Form VATed r a notification issu or section 5 or unde of tax under sub-section (2) of section 3 (ii) every dealer who has opted for payment Form VAT-11, within one hundred and five days of the end of under sub-section (3) of section 8 of the Act, may file return in the year. Explanation: Quarter means the period of three months ending on 30th June, 30th September, 31st December and 31st March." (ii) the existing sub-rule (1A) shall be substituted by the following, namely: b-section (2) of section 23 of the Act; ) has opted for quarterly assessment under su "(1A) Every dealer other than those who (i or ion fication issued under sub-sect n 3 or section 5 or under a noti (ii) has opted for payment of tax under sub-section (2) of sectio (3) of section 8 of the Act; or rom the (iii) has filed audit report under sub-section (1) of section 73 of the Act, shall file, within nine months and fifteen days f end of the relevant financial year, an annual return in form VAT-10A." (iii) the existing sub-rule (2) shall be substituted by the following, namely: iled, under sub-rule (1), by a registered dealer shall accompany, "(2) The return required to be f thorized bank as a proof of deposit of tax; (a) treasury receipt(s)/bank challan(s) of au (b) statement of purchases in Form VAT-07A; and generated through Official Web-Site of the Department the copy of such return(s) (c) statement of sales in Form VAT-8A, and shall be submitted to his fixing his signature on and or his business manager by af shall be verified by the dealer himself by the Commissioner, within fifteen days of the last date for filing of such assessing authority or the officer authorized return(s), failure to do so shall be deemed to be a case of non filing of return(s). However, where a dealer files return along r required to submit the compute tal signatures, he would not be tronically by affixing his digi with the requisite enclosures elec so electronically filed." generated copy of return (iv) the existing sub-rule (3) shall be substituted by the following, namely:- "(3) Every dealer other than those who, under subsection (1) of section 73 of the Act; or (i) has filed audit report d in case of manufacturer, trading and T-10A, shall submit, the trading account an (ii) has filed annual return in form VA manufacturing account, and the profit and loss accounts, within nine months of the end of the year."

# 4. Amendment in rule 27 :-

In sub-rule (1) of rule 27 of the said rules, (i) the existing clause (a) shall be substituted by the following, namely: ction 54, the assessing authority or the ction (2) of section 17, section 53 and se "(a) Subject to the provisions of sub-se a the payment made by a dealer or such amount, is satisfied that authorised officer, after having verified the fact of deposit of due, as a result of an assessment made or in pursuance of an person is in excess of any tax, penalty, interest or other sum n authorised officer, either suo motu or o ity or court, such assessing authority or order passed by any competent officer, author or VAT-22 as the case may be, shall pass an order for refund an application made in this behalf in Form VAT-20 or VAT-21 completed application. Refund order shall be ssessment or receipt of such order or receipt of within fifteen days of such a stem (CBS) in Form VAT-23A, and a bank having core banking sy passed in favour of a dealer or a person who has account in in case of others in Form VAT-23." (aa) shall be re-numbered as clause (aaaa). (ii) the existing clause auses "(aa)" and " (aaa)" d, the following new cl (a) and before the clause (aaaa), so renumbere (iii) After the existing clause shall be inserted, namely: officer shall submit y or the authorised ed in Form VAT-23A, the assessing authorit "(aa) Where order for refund has been issu g of such order. The Deputy ion) within two days of passin the same electronically to the Deputy Commissioner (Administrat Commissioner (Administration) shall forward the same within two days of its receipt to an officer authorised by the ils regarding refunds in Form Officer shall forward the deta Commissioner as the Central Refund Officer. The Central Refund the bank to transfer the Commissioner, and direct him, within seven days to the bank specified by VAT-23B digitally signed bythereof to the Treasury Officer the said Form and send a copy the amount of refund into the account of the dealer mentioned in concerned. or the authorised officer shall forward an in Form VAT-23, the assessing authority (aaa) Where order for refund has been issued authorised to receive money on behalf of the Sub-Treasury Officer or the Manager of the Bank advice to the Treasury Officer or State Government, in Form VAT-24."

# 5. Amendment of rule 27A :-

d by the following, namely: said rules shall be substitute The existing rule 27A of the "27A. Provisional refund of tax in certain cases ly, and submits Bank Guarantee dealer files return electronical (1) Notwithstanding anything contained in these rules, where a ndable to him, along with an undertaking to the effect that in for a period of three years of an amount equal to the amount refu anted t tax, he shall repay, forthwith, the amount of refund gr of amount of credit of inpu case of failure of verification of deposit assessing authority shall grant under section 55 of the Act. The to him along with interest at such rate as may be notified of filing of the return of the relevant quarter. The bank provisional refund, not later than thirty days from the last date g s of such deposit by the assessin ely after verification of the fact dealer shall be released immediat guarantee furnished by the authority or the authorized officer. (2) Notwithstanding anything contained in sub-rule (1), where a dealer files return electronically and has increase in his net I e assessing authority shall grant provisiona re over the immediately preceding year, th annual tax liability by ten percent or mo t thin thirty days from the las the immediately preceding year, wi refund of fifty percent of the refund granted to such dealer in fect g with an undertaking to the ef pplication filed by the dealer alon date of filing of the return of the relevant quarter, on an a t of credit of input tax credit he shall repay, forthwith, the amoun that in case of failure of verification of deposit of amount of refund granted to him along with interest. on isional refunds under this secti edit in case of grant of prov (3) The assessing authority shall verify the claim of input tax cr within six months of the grant of such refund."

# 6. Amendment of rule 36 :-

In sub-rule (6) of rule 36 of the said rules, for the existing expression "nine months", the expression "ten months" shall be substituted.

# 7. Amendment of rule 38 :-

After the existing sub-rule (9) of rule 38 of the said rules, the following new sub-rule shall be added, namely: rnment or to a public sector undertaking, sells goods to department of the State Gove "(10) Where a registered dealer by the State Government or a co-operative society having contribution of State corporation or company owned or controlled I Government in its share capital or a municipality or a Panchayati Raj Institution at district and block level or any other loca e or under a law of the State Legislature, he shall also mention on his VAT invoice th authority or statutory body constituted by d by affixing a seal to this t tax payable and to be deposite balance of input tax credit available along with the amount of ne shall authenticate the same." effect on such VAT invoice and

# 8. Insertion of new rule 40A :-

After the existing rule 40 and before rule 41 of the said rules, the following new rule shall be inserted, namely. "40A. Information of purchases in certain cases. g, corporation or company owned or controlled by the a public sector undertakin (1) Where a State Government department or capital or a municipality or a State Government in its share State Government or a co-operative society having contribution of law Panchayati Raj Institution at district and block level or any other local authority or statutory body constituted by or under a er has purchased any goods from a registered deal after in this rule referred to as the purchaser, of the State Legislature, herein duct an amount equal to: of the State, it shall de der sub-rule (10) of rule 38; or/and posited as mentioned on the VAT invoice un (i) net tax payable to be de elling voice and shall issue a certificate of deduction of tax to the s (ii) tax on the invoice, in case goods are sold against the in registered dealer in Form VAT- 41A. the Commercial Taxes Officer om the Assistant Commissioner or (2) Blank Forms VAT-41A shall be obtained by the purchaser fr e Commissioner, as the cer authorized by th haser is situated, or from any other offi of the area where the office of such purc rred to as the issuing authority, on payment of rupees fifty for each book containing case may be, hereinafter in this rule refe twenty five forms. ity stating his requirement of such Form rchaser, shall apply to the issuing author (3) For obtaining blank Form VAT-41A the pu and shall furnish such other particulars,

information, statements and documents as may be required by the issuing authority for ant on previous occasions and has bona fide fide use of such Forms issued to the applic his satisfaction about the bona requirements of such Forms. nst the tax liability created at the time of the assessment of (4) Any deduction made under sub-rule (1) shall be adjusted agai the selling registered dealer. (5) The amount in lieu of tax deducted in sub-rule (1) shall be deposited by the purchaser, through a challan in Form VAT-37 in ch deduction. A statement in Form VAT-40A, fifteen days of the close of the month of su the Government account within copy of Form VAT- 41A shall along with the duplicate d deposited for each purchase mentioning the details of tax deducted an anied with Part IV of the challan within one month from the date of such deposits. be submitted to the issuing authority accompthe statement as mentioned in sub rule (5), the issuing authority after affording a (6) Where the purchaser, fails to submit pose penalty under section 64 of the Act. reasonable opportunity of being heard, may im d e correctness of the deposits, an Form VAT- 41A, shall verify th (7) The issuing authority after receiving the duplicate copy of shall send the same immediately to the assessing authority of the selling registered dealer. r, or the person authorized by purchaser shall ed as prescribed in sub-rule (1), the purchase (8) Where the amount is not deduct er s the selling dealer shall be liable to pay the said amount togeth be liable to penalty as provided for in the Act. In such case payment in any form by him." e date of the receipt of the with interest at the rate provided for in the Act from th

# 9. Amendment of rule 39 :-

After the existing sub-rule (5) of rule 39 of the said rules the following new sub-rule (6) shall be added, namely: or class of dealers as may be specified by the Commissioner "(6) Notwithstanding anything contained in this rule, any dealer the said rules." ovided in rule 39A of her sum electronically, in the manner as pr shall make payment of tax, demand or ot

# 10. Insertion of rule 45A :-

After the existing rule 45 and before the existing rule 46 the following new rule 45A shall be inserted, namely: f or a person claims credit of input tax paid by him, and i of input tax credit. Where a dealer "45A. Verification and adjustment ion t the verificat y himself shall ge deposits, the assessing authorit such credit is not allowed for want of proper verification of done and shall not enforce the demand to the extent of the amount under adjustment, till such adjustment is allowed or the an order in writing, as the case may be." claim for such input tax credit is rejected by

# 11. Insertion of Form VAT-07A :-

After the existing Form VAT-07 and before Form VAT-08 of the said rules, the following Form VAT-07A, shall be inserted, namely:

SCHEDULE 1 FORM VAT-07A

[See Rule 19&19A] [Summary statement of purchase against VAT invoice]

01 Registration No							Per	iod co	vered	by th	is retu	ırn	
(TIN)						From	DD	MM	ΥY	То	DD	MM	YY
0	8									То			
Full Name of Dealer													
Address													
Phone No.													
email address													

Part I

(Particulars of purchases made within the State against VAT invoice other than capital goods)

S. No.	Name of the Selling dealer	TIN	Amount of purchases made during the period	Amount of Tax paid or payable on such purchases

Part II

(Particulars of purchases made within the State against VAT invoice of capital goods)

S. No.	Name of the Selling dealer	TIN	Amount of purchases made during the period	Amount of Tax paid or payable on such purchases

12. Insertion of Form VAT-08A.

After the existing Form VAT-08 and before Form VAT-09 of thesaid rules, the following Form VAT-08A, shall be inserted, namely:

FORM VAT 8A

[See Rule 19&19A]

[Summary statement of Sales against VAT invoice]

01 Registration No						Per	iod co	vered	by th	is retu	ırn	
(TIN)					From	DD	MM	YY	То	DD	MM	YY
0	8								То			
Full Name of Dealer												
Address												
Phone No.												
email address												

#### (Particulars of sales made within the State against VAT invoice

S.	Name of the	TIN	Amount of purchases made	Amount of Tax paid or payable on
No.	Selling dealer		during the period	such purchases

13. Amendment of Form VAT-10

For the existing Form VAT-10 of the said rules, the following shall be substituted, namely:

FORM VAT-10

[See Rule 19 &19A] Ouarterly Return

01 Registration No											Peri	od co	vered	by t	his ret	urn	
(TIN)										From	DD	MM	ΥY	То	DD	MM	YY
0	8													10			
Full Name of Dealer																	
Address																	
Phone No.																	
email address																	
02 Indicate if there is neither p	urch	ase	no	r sa	ales	in	the	ret	turi	n period	l <b>.</b>					Yes	No
03 Indicate if there is any clair	n for	ref	uno	d in	the	ret	urr	n pe	eric	od.						Yes	No

#### 04 Tax Liability (details of sales/ purchases for the period under Return)

S. No.	Details of Turnover	Amount	Rate of Tax	Тах
4.1	Turnover of Exempted sales			
4.2	Turnover of goods taxable at first point which have already suffered Tax			
4.3	Turnover of goods sold within the State on behalf of principal, for which principal shall discharge tax liability			
4.4	Turnover of Sales within the State to Exporters against form VAT-15			
4.5	Turnover under CST Act including Inter-State Sales, SOS, Exports			
4.6	Other turnover if any, not taxable under VAT(+pl.specify)			
4.7	Other sales (U/s 5 or 8(3) please specify)			
4.8	Turnover of goods liable to tax unde, measurement or unit)			
4.9	Sales taxable	4%		
4.10	Sales taxable	14%		
4.11	Sales taxable (special/ concessional rate) (pl. specify)	%		
4.12	Turnover of sales return Please Specify			
4.13	Total output tax [(4.8+4.9+4.10+4.11)- 4.12]			
4.14	Purchase price liable to tax under section 4(2)			
4.15	Turnover of goods liable to reverse tax			
4.16	Total Amount of Tax liable to be paid $[4.13+4.14+4.15]$ { Other than sales U/s 5 or 8(3)}			

05. INPUT TAX [Details of purchases made in the Return period againstVAT invoice, where goods so purchased are used for the purpose as mentioned in clause (a) to (g) of sub-section (1) of section 18]

S. No.	Purchase	Amount	Input Tax

5.1	Purchase	
5.2	Purchases of Capital Goods	
5.3	Total amount of input tax for the period $(5.1 + 5.2)$	
5.4	Input tax credit brought down from the previous quarter	
5.5	Total input tax credit available for the period [5.3 + 5.4]	

### 06. TAX PAYABLE / DEFERRED

		Amount
6.1		
6.2	availing deferment benefits)	
6.3	Amount of Tax to be deposited (6.1 – 6.2)	
6.4	Amount of excess ITC (if any) adjusted against VAT/CST dues (pl. specify)	
6.5	Balance to be carried forward for pet tax period: refundable.	

07 AMOUNT OF COMPOSITION OR EXEMPTION FEE, if any, under return period -------08. DETAILS OF DEPOSIT (VAT-37, VAT-38, VAT-39, Certification of Tax

Deduction at source,	Refund adjustment o	rder etc.)	

Tax Period	Due Date	Tax Due	Amount Deposited	Date of deposit	Delay	Interest Payable	Date of deposit of Interest	Remarks (TDSC, RAO no. etc)
Total								
								Signature
Place:								Name:
Date:								
								Statu
					Verific	ation:		
I/We ve and beli		t the at	oove informatio	on and its e	enclosure	es are true a	nd correct to the be	est of my/our knowledg
Place:								Signature:
Date:								Nam

Footnotes:

Please read the instructions carefully before completing this from.

Purchase tax is applicable when no tax is payable on the sale of goods and goods are disposed off for the purpose other than those specified in clause (a) to (g) of section 18.

Status:

Reverse tax is that part of input tax on which credit have b. een availed in contravention to the provisions of section 18 e.g

purchase return, and includes proportionate

Input Tax Credit not allowed e.g. in case of sales out side the State up to 4%.

Instructions:

1. Fill every column of the return – write NA in the columns which are not applicable.

2. Enclose additional sheet(s) in case this space is not sufficient.

3. Enclose copies of form VAT-07A, VAT-08A and proof of deposits.

4. Dealers who have opted for quarterly ion forms, if any 48, VAT-50 and declarat assessment shall also submit VAT-12, VAT-g with this Form."

14. Amendment in Form VAT-20.

In Form VAT-20 appended to the said rules, after serial number 3.5 and entries thereto an In Form VAT-20 appended to the said rules, after serial following new serial number 3.6 and entries thereto shall be inserted, namely

3.6 Whether the Branch has CBS arrangement :

15. Amendment in Form VAT-21.

In Form VAT-21 appended to the said rules, after serial d before serial number 4 the number 3.5 and entries thereto an following new serial number 3.6 and entries thereto shall be inserted, namely:

3.6 Whether the Branch has CBS arrangement :

16. Amendment in Form VAT-22.

Yes No

In Form VAT-22 appended to the said rules, after serial Yes No d before serial number 4 the number 3.5 and entries thereto an following new serial number 3.6 and entries thereto shall be inserted, namely:

3.6 Whether the Branch has CBS arrangement:

17. Substitution of Form VAT-23A.

The existing Form VAT-23A appended to the said rules shall be substituted by the following, namely: "Form VAT 23A

[See Rule 27 (1) (a) 28(3) & 29(2)]

Order for Electronic Refund		
То,		
The Central Refund officer		
Commercial Taxes Department		
Rajasthan, Jaipur.		
Registration No.		
1. Name of the		
2. Address Building No/ Name Area/Town and City District (State)		
Pin		
Code:		
Alternate e-mail		
Telephone		
	Number(	(s): FAX No.
3. Details of Bank:		
3.1 Name of the Bank in which refund		
3.2 Name of the Branch		
3.3 Account No.		
3.4 Account		
3.5 IFSC No. of		
4. Amount of refund allowed and reason(s) thereof a. as per assessment order		
i Period	From	То
ii. Date of order, if any DD / MM /		

b. as a result of order of competent officer/authority/court

i. Name of Authority

ii. Date of order DD / MM / YYYY

S. No. --- of Demand and Collection register for the year----- It is certified that the amount of refund has been entered at vide credited in the Bank/ treasury ich the refund is given, has been It is also certified that the tax, penalty, or interest for wh challan No.--dated ----- and entered in R.C.R. at S. No. ------- eviously been granted and this order of der regarding the sum now in question has pr It is further certified that no refund or my refund has been entered in the file of M/S ------ for the period ------ for the period ------ under

signature.

Copy forwarded to M/s.....for information and bank reconciliation.

Seal of the office Signature of Issuing Authority

Name of Issuing Authority

18. Insertion of Form VAT-23B

e existing Form VAT-24, the following new Form VAT-23B shall After Form VAT- 23A appended to the said rules and before th be inserted, namely:

FORM VAT - 23 B

Form for refund of amount to be reimbursed electronically by the Bank.

Τo,

The Manager,

State Bank of Bikaner and Jaipur,

t of the dealer/ person whose name is column number 4, to the bank accoun Please transfer the amount mentioned in bers 7 to 9 of the Table given below: e details of banks mentioned in column num mentioned in column number 2, as per th

S. No.	Name of the dealer	TIN	De	tails of F	Refund	Details of Bank			
			Amount	Date of order	Period of refund	Name of Bank	Account No.	Indian Financial System Code (IFSC)	
1	2	3	4	5	6	7	8	9	

Name of Central Refund Officer Commercial Taxes, Rajasthan, Jaipur Copy to the Treasury Officers, .....treasury with a respect to adjust the amount in the Treasury under VAT Deduct Refunds. Central Refund Officer, Commercial Taxes, Rajasthan, Jaipur. Note: 19. Insertion of Form VAT-40A.- After the ex of the said rules, the following Form isting Form VAT-40 and before Form VAT-41 inserted, namely: VAT-40A, shall be FORM VAT 40A [See rule 40A (5)]

State govern Particulars of purchases made and tax depoment or a public sector undertaking, sited by a department of the by the State Government or a co-operative society having contribution of State corporation or company owned or controlled I Government in its share capital or a municipality or a Panchayati Raj Institution at district and block level or any other local or under a low of the State Legislature. authority or statutory body constituted by

Τo,

The.....

	L. Nan	. Name of the Purchaser:															
Γ																	
L																	

2. Address Building No/ Name Area/Town and City District (State) Pin Code.

Name of the month [Apr/May/June/July/Aug/Sep/Oct/Nov/3. Name of themonth [Apr/May/June/July/Aug/Sep/Oct/Nov/Dec/Jan/Feb/Mar] (Tick the month to which this form relates)
Details of purchases and tax deposited during the month:

S. No.	Name of the selling dealer	Registration No. (TIN) of selling dealer	D	etails	of VAT :	Invoice/	Detail	Details of tax deducted and deposited					
			No	Date	Amount	Amount of tax to be deposited	Amount of tax deducted	Amount of tax deposited	Gross amount of challan	Date	Remarks		
1	2	3	4	5	6	7	8	9	10	11	12		
Place	e:								Si	gnatur	e:		
Date	:								N	ame:			
											Status:		
						/erificatio	n:						
		nat the above ir nd belief.	nforr	nation	and its e	enclosures a	are true and	d correct to	the best	of my /	′our		
Place	e:								S	ignatu	re:		
Date	:									Name:			
											Status:		

20. Insertion of Form VAT-41A: said rules, the following Form VAT-41A, shall be inserted, After the existing Form VAT-41 and before Form VAT-42 of the namely: FORM VAT-41A [See rule 40 A (1), (3), (5) and (7)] Certificate of deduction of Tax Counterfoil (to be retained by the purchaser) Original (to be issued to the selling dealer) Form No: Name of the office of issue. Date of issue (DD/MM/YY) Seal of the issuing officer To, Registration No. (TIN)

1. Name of the Dealer:

2. Address Building No/ Name Area/Town and City District (State) Pin Code.

			email ID	)				

I, ------ working as or holding post of ------ hereby -- has been deducted from the bill payable to you against the purchases given below. The said deducted amount has been n Value added tax Act, 2003, as per details ainst your tax liability under the Rajastha deposited into the government treasury ag given 3. Details of purchases made, tax deducted and deposited during the month: [Apr/May/June/July/Aug/Sep/Oct/Nov/Dec/Jan/Feb/Mar

S. No.	Details of purchase Details of tax deducted and deposited								
	VAT Invoice/ Invoice No.DateAmountAmount of tax 							Date	Remarks
Place:							Sig	Inatur	e:
Date:							Na	me:	
									Status:
				Ve	erification:				
	verify that t edge and b		ve inform	nation and its en	closures are tr	ue and correct	to the best o	f my /	'our
Place:							Si	gnatur	re:
Date:							N	lame:	
									Status:

Verification of tax deposited by the issuing authority (to be filled by the issuing authority) The amount of Rs. (in words) .....Rs.(in figures)....- deducted by .....has been deposited into the Government treasury as under:

Amount	Date of deposit	RCR No.

Seal of office Signature of the issuing authority [F.12(22)FD/Tax/10-93] By Order of the Governor, Vaibhav Galriya, Deputy Secretary to the Government.